

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1401/2021

This the 15th day of September, 2021

HON'BLE MR. ANAND MATHUR, MEMBER (A)



Shri Anand Singh Chauhan, age 39 years, S/o Late Ram Gopal Singh, R/o Qtr. No. P-11/4 MES Colony, Near Provost Unit NC, Post Office-Garhi, District-Udhampur (J&K-UT)-182121.

.....Applicant

(By Mr. Anand Singh Chauhan, the applicant)

Versus

1. Chief Engineer, HQ Chief Engineer Northern Command, Military Engineer Services & Ors-914698, 56 APO.

.....Respondents.

(Advocate: Mr. Nigam Mehta, for Mr. Raghu Mehta, Sr. C.G.S.C.)

**O R D E R
[O R A L]**

At the outset, the applicant submits that he would be satisfied, if a direction is issued to the respondents to treat this O.A. as his representation and take a decision on the same within a stipulated time frame and till such time, he may not be relieved.

2. Heard Mr. Anand Singh Chauhan, the applicant and Mr. Nigam Mehta for Mr. Raghu Mehta, Sr. C.G.S.C. for the respondents and perused the records.

3. Looking to the limited prayer made by the applicant, the O.A. is disposed of with direction to the respondents to treat the O.A. as representation of the applicant and take a decision on the same by passing a reasoned and speaking order within a period of two weeks from today. In the meantime, the applicant should not be relieved, if not already relieved.

4. It is made clear that I have not entered into the merits of the case.

5. No order as to costs.

**(ANAND MATHUR)
MEMBER (A)**

Kdr/Arun